

stock after Deepavali, that is, the 10th of November, or before the Deepavali?

Shri Kanungo: These are before the Deepavali movement.

Central Implementation and Evaluation Committee

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 *228. { **Shri S. M. Banerjee:**
Shri D. C. Sharma:
Shri Damani:
Shri Tangamani:

Will the Minister of Labour and Employment be pleased to state:

(a) whether Central Implementation and Evaluation Committee held its meeting in September, 1958; and

(b) if so, the important subjects discussed and decisions taken thereon?

The Deputy Minister of Labour (Shri Abid Ali): (a) Yes.

(b) A statement is placed on the Table of the House.

STATEMENT

(i) Workers' and employers' organisations should take early steps to set up a machinery to screen cases before it is finally decided to take them up to higher courts.

(ii) As regards appeals against industrial awards and agreements pending in courts, Central Government and the State Governments, in their respective spheres, might explore the possibility of bringing the parties together with a view to settling disputes out of courts.

(iii) The question of associating neutral auditors as assessors with the industrial tribunals so as to provide them with expert advice on accounting matters should be considered

(iv) As the Code was formally ratified at the sixteenth session of the Indian Labour Conference held at Nainital in May, 1958, it should be deemed to have come into effect from June 1, 1958.

(v) A tripartite body comprising nominees of Government and organisations representing employers and employees should conduct an on-the-spot study of the Calcutta tram workers' strike under the Code of Discipline.

Shri S. M. Banerjee: May I know the number of awards and agreements discussed in this particular committee and what steps have been taken to see that the employers accept them?

Shri Abid Ali: I did not hear the question.

Shri S. M. Banerjee: My question is whether the agreement or award is being implemented. My information is that the employers have not accepted many awards and agreements. May I know what steps have been taken to see that they are implemented.

Shri Abid Ali: To persuade them and take legal action wherever necessary.

Shri T. B. Vittal Rao: The Committee decided that the Calcutta Tramways strike should be studied by a tripartite committee. May I know whether that committee has been appointed and if so whether it has made an on-the-spot enquiry and submitted a report?

Shri Abid Ali: No. On-the-spot enquiry has not yet been made. A committee is being formed. Preliminary data has been collected by the officer concerned. It is expected that during the next month, this work will be completed.

Shri Prabhat Kar: May I know how many breaches of awards have been referred to this committee?

Shri Abid Ali: I do not think any award has been referred to this committee.

Shri Prabhat Kar: Breaches of implementation.

The Minister of Labour and Employment and Planning (Shri Nanda): At the last meeting of the committee,

the Ministry furnished to them information—very extensive information—regarding the situation in this respect, that is, various awards and breaches which were referred to this Evaluation department, and all that information was supplied to this committee.

Shri Tangamani: This Nainital Code comes into effect from 1-6-1958. The Code states that taking to litigation will constitute a breach. May I know whether this Evaluation committee considered those employers who have taken the awards to the tribunals and the High Courts and the Supreme Court after the 1st June as committing breach of the Nainital Code?

Shri Nanda: It is not that every reference by an employer to a High Court or the Supreme Court constitutes by itself a violation. These employers' organisations have been asked to set up screening committees so that only very substantial cases could go to the courts. In such cases in which reference could be avoided, we may try to avoid.

Shrimati Parvathi Krishnan: May I know whether the Committee has received any report from the Madras State Government regarding the failure to persuade, as the hon. Minister put it, the employers to implement recent awards?

Shri Nanda: I do not remember any individual case. I have not seen any report myself.

Shri Tridib Kumar Chaudhuri: May I know if the Government has considered any proposal to see that awards are given greater effect to than hitherto?

Shri Nanda: That is being done from day to day. The workers' organisations have been asked to inform the State machinery for this purpose and the Central Government and day to day action is taken in this matter.

Shri D. C. Sharma: In the first para of the statement laid on the Table of the House, I find something about screening committees. May I know how many such screening committees have been formed and whether the Labour Ministry has received any intimation about it?

Shri Nanda: One of the Central organisation of employers has given information that they have set up such a committee. We have not yet received information from the others.

Shri K. N. Pandey: From information it appears that most of the awards have not been implemented simply because of the fact that appeals have been filed to the Supreme Court against the same. Taking into consideration this fact, does the Ministry think of taking such steps so that this tendency may be discouraged because this is delaying tactics on the part of the employers?

Shri Nanda: Answer has been given. This step has been taken now of having some screening of such cases by these bodies. Also the Government may intervene and try to bring parties together and see if the matter can be resolved by mutual discussion. This is the step that has been taken.

Shri Hem Barua: So far as the enquiry into the Calcutta Tramway strike is concerned, may I know whether it is a fact that the West Bengal Government is opposing any enquiry into the strike whatsoever and if so, is that the reason for delaying the instituting of the enquiry?

Shri Nanda: No, to both the parts of the question.

Shri S. M. Banerjee: May I know whether the State Governments have set up Evaluation committees and if so which States?

Shri Nanda: Practically all the States, I believe, have done that. Perhaps there may be one or two States which may not have yet completed this arrangement. I expect that every one is going to do that.

Shri Tangamani: The Sixteenth Indian Labour Conference decisions constitute the Nainital Code. May I know when the Government propose to publish the decisions of the 16th Indian Labour Conference as the A.I.T.U.C has done?

Shri Nanda: These proceedings—a summary of the record is issued to the various bodies concerned. The decisions taken are released to the press.

Manufacture of Fertilizers at Trombay

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*222. { **Pandit D N. Tiwary:**
 Shri Rameshwar Tania:

Will the Minister of Commerce and Industry be pleased to state

(a) whether any scheme has been finalised to manufacture nitrogenous fertilizers from the oil refinery gases at Trombay,

(b) if so, the probable quantity of fertilizers to be produced from the gases at Trombay, and

(c) when the plant for manufacturing fertilizer, from gases at Trombay will be set up?

The Minister of Industry (Shri Manubhai Shah): (a) No, Sir A final decision on the scheme will be taken after receipt and examination of the report of a Technical Committee. This Committee has been set up to determine the types of fertilizers that should be produced at Trombay on the basis of a comparative study of the economics of the various alternative processes for the different types. The Committee's report is expected to be received early next month.

(b) and (c) Do not arise

Pandit D N Tiwary: May I know whether any estimate has been made of the cost which it will involve?

Shri Manubhai Shah: About Rs 25 crores.

Pandit D. N. Tiwary: May I know whether the capacity of production has been estimated?

Shri Manubhai Shah: About 3,75,000 tons per annum provided we produce ammonium sulphate. If it is others, it will be 75,000 tons of nitrogen.

Shri Rameshwar Tania: As there is acute shortage of fertilisers in the country, may I know whether the Government will consider a plant for the Assam Oil Co., because there is a big need for fertilisers in the tea gardens?

Shri Manubhai Shah: It is also under consideration to utilise the Assam gas for fertilisers

Shri Dasappa: May I know who are the experts that are being consulted? Are they Indians or foreign experts?

Shri Manubhai Shah: Both. There are several experts. When the project will be decided upon, there will be tenders. Several parties will be tendering and then the contract will be settled.

Shri Dasappa: Who are the experts?

Shri Manubhai Shah: For the present, Indian experts are there—people who are connected with the Fertiliser factory in the public sector in the Government of India.

सेठ गोबिन्द दास इस फैक्ट्री के बनने के बाद क्या और कहीं भी इस प्रकार की फैक्ट्रियां बनाने की योजना है और अगर है तो कहा कहा वं स्थापित की जायेगी? साथ ही हम को जितने फर्टिलाइजर की आवश्यकता है वह हमारे ही देश में कब तक पूरी हो सकेगी?

श्री मनु भाई शाह . जैसा कि हाउस को पता है, जहां तक फर्टिलाइजर्स का ताल्लुक है गवर्नमेंट ने उसको बहुत ज्यादा प्रायोरिटी दी है और हमारे मैकिण्ड फाइव ईयर प्लान का जो लक्ष्य है उसको पूरा करने की कोशिश की जा रही है और १९६१ में दो मिलियन